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PART-II, SECTION 3, SUB SECTION (ii)

Government of India
Ministry of Law and Justice
Department of Legal Affairs

New Delhi, (dated on), 2020

NOTIFICATION

G.S.R.No. ____ (E).-In exercise of the powers conferred by sub-section (1) of section 84 read with sub-section (4) of section 43C of the Arbitration and Conciliation Act, 1996, the Central Government hereby makes the following rules namely:-

1. **Short title and commencement.** – (1) These rules may be called the Arbitration Council of India (the Travelling and other Allowances payable to Part-time Member) Rules, 2020.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions-** (1) In these rules unless the context otherwise requires,-
 - (a) “Act” means the Arbitration and Conciliation Act, 1996.
 - (b) “Council” means the Arbitration Council of India established under section 43B of the Act.
 - (c) “Part-time Member” means the member of Arbitration Council of India appointed under clause (f) of sub-section (1) of Section 43C of the Act.

(2) All other words and expressions used herein but not defined shall have the same meanings respectively assigned to them in the Act.

3. **Monthly allowance.**— (1) The Part-Time Member shall be entitled to receive a consolidated sum of Rs. 1,00,000 per month..
- (2) A Part Time Member shall not have any financial or other interests as are likely to affect prejudicially his function as such Part Time Member.
- (3) A Part Time Member shall, before entering upon his office, declare his assets, and his liabilities and financial and other interests.
4. **Conveyance allowance** – A part-time member, shall, for attending a meeting of the Council be reimbursed an amount of Rs. 2000/- or the actual expenses incurred by him whichever is less, and the reimbursement shall be claimed on self-certification basis:
- Provided that where a part-time member is called upon to go out of the ordinary place of his residence for discharging his duties as such member, he shall be entitled to travelling allowance, daily allowance, and accommodation at the same rates as applicable to a Full-time member of the Council:
- Provided further that official visits abroad by such part-time member shall be governed by the same provisions as are applicable to a Full -time member of the Council.
5. **Power to relax Rules** – The Central Government shall have powers to relax any provision of these rules with respect to any class or category of Part-time members.
6. **Residuary matters** – Residuary matters relating to Part-Time Members, with respect to an allowance or other terms and conditions of service, for which no express provision has been made in these rules, shall be referred by the Council to the Central Government for decision.

7. **Interpretation.-** If any question arises relating to the interpretation of these Rules, the decision of the Central Government thereon shall be final.